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(2018) 08 CHH CK 0188

Chhattisgarh High Court

Case No: Writ Petition (C) No. 2296 Of 2018

M/s Polybond

Insulation Pvt. Ltd

APPELLANT

Vs

Union Of India And

Ors

RESPONDENT

Date of Decision: Aug. 14, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Amrito Das, P. K. Bhaduri, Jyoti Singh, B. Gopa Kumar

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

- 1. Learned counsel for the petitioner submits that the Central Government has remanded the matter to the State Government for reconsideration by its
- order dated 09.01.2017 but till date the State Government has not taken any decision.
- 2. Per contra, learned State counsel would submit that petitioner's case will be considered as directed by the Central Government, expeditiously.
- 4. Be that as it may, the competent authority is directed to consider the case of the petitioner in accordance with law, expeditiously, after hearing the
- affected parties.
- 5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).